

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.205/MP/2026

Subject : Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Tata Power Renewable Energy Limited (TPREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPREL
Shri Suhael Buttan, Advocate, TPREL
Ms. Surbhi Kapoor, Advocate, TPREL
Shri Punyam Bhutani, Advocate, TPREL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed invoking the Commission's Power to Relax under Regulation 41 of the GNA Regulations in relation to the Petitioner's financial closure of 225 MW solar component project connected with the 220 kV Koppal-II substation and consequently, returning the cash deposit made by the Petitioner to CTUIL in lieu of the Connectivity Bank Guarantee under Regulation 3.8 of the GNA Regulations.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent, subject to just exception.

(b) The Respondent to file its reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **25.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

